

(c) As per the Guidelines of the scheme for 2017-18, the implementation is focused on districts, blocks and towns/cities having a substantial minority population to cover one and a half (1.5) lakh minority women during the balance period of 14th Finance Commission i.e. from 2017-18 to 2019-20.

(d) The scheme permits a mix of women from non-minority communities not exceeding 25% of a project proposal. Efforts should be made by the organization for having a representative mix of women from SCs/STs/OBCs, women with disabilities and other communities under within this 25% group.

Corporate debt restructuring cases

1731. SHRI PRATAP SINGH BAJWA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has studied the corporate debt restructuring process as followed by the Public Sector Banks;

(b) if so, the details thereof;

(c) whether the corporate debt restructuring cases are on the rise in the country;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (f) Corporate Debt Restructuring (CDR) framework is to ensure timely and transparent mechanism for restructuring the corporate debts of viable entities facing problems. Public Sector Banks have apprised that with introduction of other restructuring schemes such as Strategic Debt Restructuring, Scheme for Sustainable Structuring of Stressed Assets, etc., CDR mechanism has lost significance and is no longer preferred. Only one case under CDR has been reported during April 2015 to November 2017.

Main stream education in Madrasas

1732. SHRI C.M. RAMESH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) details of Madrasas in the country, State-wise, district-wise;